

Endorsement on A1- 1610/2022 Dated 15.02. 2022 of District Court , Kozhikode.

Copy of the Official Memmorandum communicated to the under mentioned Judicial Officers for information and necessary action.

(By Order)

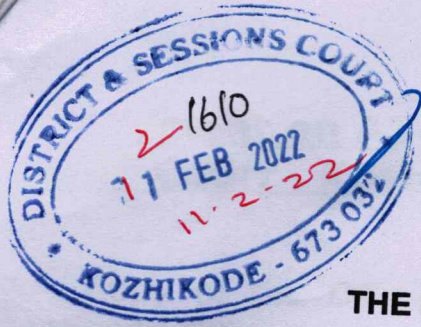

Sheristadar.

To

1. The Addl. District & Sessions Judge - II,III, Kozhikode.
2. The Addl. District & Sessions Judge-IV/ V, Kozhikode.
3. The Addl.District and Sessions Judge (for the trial of cases relating to atrocities and sexual violence towards Women and Children), Kozhikode.
4. The Special Judge (NDPS Act Cases)/ Addl. District & Sessions Judge, Vadakara.
5. The Special Addl. Sessions Judge (Marad Cases), Kozhikode.
6. The Motor Accidents Claims Tribunal, Kozhikode / Vadakara.
7. The Judge, Family Court, Kozhikode/ Vadakara.
8. The Special Judge, Fast Track Special Court, Kozhikode / Koyilandy.
9. The Chairman, Waqf Tribunal, Kozhikode.
10. The Chief Judicial Magistrate, Kozhikode .(For communicating among the Magistrate's Courts)
11. The Principal Sub Judge, Kozhikode.
12. The Sub Judge, Vatakara / Koyilandy.
13. The Principal Munsiff - I / II, Kozhikode.
14. The Munsiff, Koyilandy/ Vadakara/ Nadapuram.
15. The Munsiff-Magistrate, Perambra/ Payyoli/Thamarassery.
16. The Nyayadhikari, Gram Nyayalaya, Koduvally, Thamarassery.
17. The Nyayadhikari, Gram Nyayalaya, Kunnummal, Kuttiady.

Copy to:

1. The Senior Superintendent, District Court, Kozhikode.
2. The Junior Superintendent - II/ III / DSA, District Court, Kozhikode.



THE HIGH COURT OF KERALA

C5-67226/2021

Ernakulam-682031
Email: Csec.hc-ker@gov.in
Phone: 0484-256295
Date: 31/01/2022

OFFICIAL MEMORANDUM

Sub: Deputation of District Judiciary Staffs to various bodies– Guidelines on the expiry of sanctioned term– Directions issued -Reg.

Ref: 1. High Court O.M. C3-45401/2017/C5 dated 05/07/2019.
2. Rule 140(c), Part I of KSRs

Attention of the District Judges and the Chief Judicial Magistrates are invited to the guidelines in the High Court O.M referred . Non compliance of the guideline numbers 4 to 6 have contributed to the increasing number of overstays on deputation. It is brought to notice that Rule 140(c), Part I of KSRs do not permit such overstays on deputation .

Under the circumstances, the District judges and the Chief Judicial Magistrates are informed that it is incumbent on them to call back the employees on the expiry of the sanctioned term of deputation, if requests for extension of the term have not been submitted sufficiently early to reach it in the High Court in the two months' time limit specified in the High Court OM referred .

Completed
4/12/22
To

(By Order)

Beena Devi.K
Deputy Registrar

1. All District Judges.
2. All Chief Judicial Magistrates.